

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-521

CP (CAA) No. 60/230/232/ND/2022

IN THE MATTER OF:

Digi Content Ltd. & Ors With HT Media Ltd.

....Applicant

SECTION

U/s 230-232

Order delivered on 28.09.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

: Mr. Abhinav Vashisht, Sr Adv, Ms Pooja Mahajan,
Ms. Arveena Sharma, Ms. Srishti Kapoor

For the Respondent

: For Income Tax: Ms. Vibhooti Malhotra, Mr.
Shailendera Singh, Mr. Vijay Deora, Advocates, Adv.
Shankari Mishra for RD, Ms. Hemlata Rawat Counsel
for OL

ORDER

Heard the submissions made by Counsel for petitioner. In this matter, the observations as well as response of RD has to be invariably considered, therefore, let this matter be posted for hearing of counsel for petitioner as well as RD. Post this matter on **07.10.2022**. Both the Counsels shall physically be present and argue the matter on the next date of hearing.

-Solr-

**(RAHUL BHATNAGAR)
MEMBER (T)**

-Solr-

**(P.S.N. PRASAD)
MEMBER (J)**